

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19110/2023

[Arising out of impugned final judgment and order dated 17-07-2023 in SPLA No.337/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

ANUJ SINGH

Petitioner(s)

VERSUS

CANTONMENT BOARD MEERUT & ORS.

Respondent(s)

(IA No. 174928/2023 - EXEMPTION FROM FILING O.T., IA No. 42174/2024 - EXEMPTION FROM FILING O.T., IA No. 182790/2023 - EXEMPTION FROM FILING O.T., IA No. 42172/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 188075/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 182788/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 174926/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 26-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Talha Abdul Rahman, AOR

For Respondent(s) Mr. Pradeep Kant, Sr. Adv.
Ms. Madhurima Tatia, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel for the parties.
2. Leave granted.
3. In the meantime, the learned counsel for the parties may file brief notes of submissions and convenience compilation.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)